

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 266
TO BE ANSWERED ON 26.04.2016

STOCK LIMITS

266. SHRI S.R. VIJAYAKUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has urged the States to ensure that the stock limits for both wholesalers and retailers are enforced to avoid any hoarding, if so, the details thereof and the response of the States thereto; and
- (b) the other steps taken/being taken by the Government to check the abnormal trend of speculation in the market and control the prices of pulses in the country?

ANSWER

Yes Madam. Government has advised the States to impose stock limits, if not imposed and to enforce the stock limits on pulses effectively. Central enforcement agencies and State Governments have been asked to take all necessary steps against speculators. The States have been advised to hold regular periodic meetings with wholesalers and retailers to enforce the stock limits on pulses and bring down the prices of pulses in the country. Statements of Stock Limits imposed by States/ UTs and Action Taken Report on enforcement of the stock limits during 2016 is Annexed.

THE MINISTER OF
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b) : Yes Madam. Government has advised the States to impose stock limits, if not imposed and to enforce the stock limits on pulses effectively. Central enforcement agencies and State Governments have been asked to take all necessary steps against speculators. The States have been advised to hold regular periodic meetings with wholesalers and retailers to enforce the stock limits on pulses and bring down the prices of pulses in the country. Statements of Stock Limits imposed by States/ UTs and Action Taken Report on enforcement of the stock limits during 2016 is **Annexed**.

ANNEXURE-I

STATEMENT REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA STARRED QUESTION NO.266 FOR 26.04.2016 REGARDING STOCK LIMITS.

**Department of Consumer Affairs
Statement of Stock Limits fixed by STATES/UTs and approved by Central Government
(Stock Limit applicable to only Pulses, Edible Oils, Edible Oilseeds, Onion)**

(As on 21.04.2016)

| Name of State/UT | Pulses | Edible Oils | Edible Oilseeds | Onion | Remarks |
|--------------------------------------|--|--|--|---|---|
| Andaman & Nicobar Islands | (for all pulses taken together) Wholesale seller 500 Qntls. Retail seller 25 Qntls | Wholesale seller 150 Qntls (for Vanspati only) 200 Qntls. (for all Edible Oils including vansapati taken together) Retail seller 5 Qntls.(for Vanspati only) 5 Qntls,(for all Edible Oils excluding Vanspati taken together) | -NIL- | Wholesalers- 40 MT Retailers- 1 MT | Informed vide fax dated 03.02.2016. |
| Andhra Pradesh | (a) Category "A" City Hyderabad, Vijayawada, visakhapatnem (i) Grams/Dals other than Bengalgram/ Dal - Wholesaler-2000 Qtls, retailer-50 Qtls. (ii) Bengalgram/Dal-Wholesaler-500 Qtls., Retailer-13 Qtls (b) Other Places: (i) Grams/Dals other than Bengalgram/ Dal - Wholesaler-1000 Qtls, retailer-40 Qtls. (ii) Bengalgram/Dal-Wholesaler- 250 Qtls., Retailer-10 Qtls | All edible oils including hydrogenated vegetable oils. <u>1.Visakhapatnam, Vijayawada</u> <u>Whole-saler Retailer</u> 900 100 Qtl. <u>2. For Guntur & Kakinada, Rajamundry, Nellore, Tirupati, Kurnool & Warangal</u> 600 50 Qtls. <u>3. Other areas</u> 375 30 Qtls. | <u>1.Hyderabad & Secunderabad (with population of 10 lakhs & more- All oilseeds taken together)</u> <u>Whole- Retailer</u> <u>Saler</u> 2250 150 Qtl. <u>2. For Visakhapatnam, Vijayawada, Guntur & Kakinada, Rajamundry,Nellore, Tirupati, Kurnool & Warangal (with population of 3 lakhs and more but less than 10 lakhs – For groundnut kernel or seed 75% of the limits specified shall apply)</u> 1500 113 Qtls. <u>3. Other areas not covered in (1) & (2) above (with a population of below 3 lakhs)</u> 1200 75 Qtls. | Not Reported | Stock limit declared vide order dated 08.08.2008 and same continuing. Extended upto 30.09.2016. Informed vide letter dated 29.01.2016 |

| | | | | | |
|---------------------------------|--|--|--|---|--|
| Assam | 10 quintal for all pulses | -No Stock Limit- | -No Stock Limit- | | State Govt. has conveyed vide Letter dated 11.01.2016. |
| Bihar | (a)Municipal Corp.Areas: 750 Qtls. (b) All Other Areas: 500 Qtls. (c) Pulse Mills (All Areas): 1500 Qtls. | (a) Municipal Corp.Areas: 500 Qtls. (b) All Other Areas: 250 Qtls. | (a) Municipal Corp.Areas: 1000 Qtls. (b) All Other Areas: 500 Qtls. | Not Reported | Latest concurrence has been conveyed on 23.10.2015. Extended Stock Limit on Pulses, Edible Oil & Edible Oilseeds up to 30.09.2016. |
| Chhattisgarh | <u>Dealer: 1000 qtls.*</u> <u>Commission Agent: 300 qntls.*</u> <u>Processor: No Limits.*</u> * For all categories of Cities. | <u>Dealer: 250 qntls.*</u> <u>Commission Agent: 250 qntls.*</u> <u>Processor: No Limits.*</u> * For all categories of Cities. | <u>Dealer: 500 qntls.*</u> <u>Commission Agent: 500 qntls.*</u> <u>Processor: No Limits.*</u> * For all categories of Cities. | Not Reported | Latest concurrence has been conveyed on 30.10.2015. |
| Chandigarh | <i>10 Qtls. or above for all pulses taken together.</i> | <i>Exceeding 5 qtls. for edible oils taken together.</i> | <i>Exceeding 30 Qtls.</i> | 100 Qtls(Minimum) & 300 Qtls. (Maximum) | Latest Stock Position Conveyed on 23.2.2015. |
| Dadra & Nagar Haveli | Retailer- 25 Qtls. Wholesaler- 250 Qtls. | For Wholesaler – 150 Qtls. For Retailers- 15 Qtls. | No Stock limit | No Stock limit | Conveyed the existing limit vide letter dated 18.02.2016. |
| Delhi | <u>For wholesalers-</u> 2000 qtls. <u>For retailers-</u> 50 qtls. | <u>For wholesaler:</u> 600 qtls. <u>For retailer:</u> 20 qtls | Edible Oil seeds (including ground Nut in shell) <u>For wholesaler:</u> 1500 qtls. <u>For retailer:</u> 100 qtls. | Not Reported | Notified on 2.2.2016 with exemptions. |
| Goa | <u>All Pulses taken together:</u> Wholesaler: 500 qtls. Retailers: 30 qtls. | <u>All edible oils including Hydrogenated vegetable oils:</u> Wholesaler: 350 qtls. Retailers: 10 qtls. | <u>Edible oilseeds including groundnut in shell:</u> Wholesaler: 500 qtls. Retailers: 50 qtls. | Not Reported | Latest Stock Limit Position conveyed by State Government vide letter dated 03.02.2016. |
| Gujarat | <u>All pulses in the State: (All pulses taken together)</u> Wholesaler: 1000 qtls. Retailer: 50 qtls. | No Stock Limit | No Stock Limit | No Stock Limit | Pulse: Stock limit notified on 20.10.2015. |
| Haryana | <u>Pulses(All types of pulses taken together) (whether whole or split with or without husk)</u> (1) Manufacture (Dal Mills): (i)1/24 th of annual grinding capacity for raw materials (ii) 1/48 th of annual grinding capacity for furnished materials | <u>Edible Oils (All types):</u> (i) Manufacture : Omitted (ii)Dealers including wholesalers, distributing agents, selling agents or such persons.: 1500 Qtls. (ii) Retailers: 25 Qtls | <u>Edible Oil Seeds(All types):</u> (i) Manufacture : Omitted (ii)Dealers including wholesalers, distributing agents, selling agents or such persons.: 1500 Qtls. (ii) Retailers: 25 Qtls | Not Reported | Pulse: Re-Notified on 15.10.2015. Edible Oil/ Oilseeds: Notified on 25.03.2010 thereafter amended on 07.04.2010, Same continuing. |

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|----------------------------|---|--|---|---|--|
| | (2)Dealers including wholesalers, distributing agens, selling agents or such persons.: 250 Qtls. (3) Retailers: 25 Qtls. | | | | |
| Himachal Pradesh | 20 qtls. Minimum and 150 qtls. Maximum for all pulses taken together. | Edible oil including Hydrogenated vegetables oils- 10 qtls for all edible oils taken together. | Oilseeds including groundnut in shell- 50 qtls for all oilseeds taken together | 10 quintals. | Latest Stock Limit Position conveyed by State Government vide letter dated 26.02.2016. |
| Jammu & Kashmir | Wholesaler: 1200 qtls. Retailer: 600 qtls. | Wholesaler: 2200 Litre. Retailer: 1100 Litre. | | Wholesaler: 600 qtls.. Retailer: 300 qtls. | Latest Stock Limit Position conveyed by State Government vide notification dated 21.10.2015. Concurrence of GOI has been conveyed on 29.10.2015. |
| Jharkhand | <u>Wholesale:</u> 500 qtls. | <u>Wholesale:</u> 'B 'Class City: 500 qtls. 'C' Class City: 300 qtls. | <u>Wholesale:</u> 'B 'Class City: 75 to 2000 qtls. 'C' Class City: 50 to 1000 qtls. | <u>Wholesale:</u> B-Class City- 500 qtls C-Class City- 300 qtls | Ex-post facto concurrence. Concurrence has been conveyed to the State Govt. on 16.02.2010. |
| Karnataka | <u>Wholesale:</u> 2000 Qtls. <u>Retail (Single):</u> 50 Qtls. | <u>Wholesale:</u> 1200 Qtls. <u>Retail (Single):</u> 50 Qtls. | <u>Wholesale:</u> 2000 Qtls. <u>Retail (Single):</u> 50 Qtls. | No stock Limit | Latest Stock Limit Position conveyed by State Government vide letter dated 31.10.2015. Concurrence of GOI conveyed on 02.11.2015. |
| Kerala | For retailers upto 20 qtls. at any time. For wholesalers upto 1000 qtls. | -NIL- | -NIL- | Not Reported | |
| Madhya Pradesh | Tur (Arhar), Moong, Urad, Masur (Whole grain or dali) City-'A'- Wholesaler- 2000 qtls., Retailer- 50 qtls. City-'B'- Wholesaler- 1000 qtls., Retailer- 50 qtls. Other Area- Wholesaler- 500 qtls., Retailer- 40 qtls. | -NIL- | -NIL- | Not Reported | Concurrence have been conveyed in respect of pulses vide letter dated 17.09.2009. Revised vide order dated 21.10.2015. Concurrence of GOI has been conveyed on 21.10.2015. |

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|--------------------|--|---|---|-------------------------|--|
| Maharashtra | Category of Cities: (All pulses taken together) (1) Corporation Area: (i) Wholesalers: 3500 qtls (ii) Retailers: 200 qtls. (2) 'A' Class Municipality Area (i) Wholesalers: 2500 qtls (ii) Retailers: 150 qtls. (3) Other Areas: (i) Wholesalers: 1500 qtls. (ii) Retailers: 150 qtls. | Category of Cities: (Edible Oils including Hydrogenated vegetable Oils) (1) Corporation Area: (i) Wholesalers: 1000 qtls (ii) Retailers: 40 qtls. (2) Other Areas: (i) Wholesalers: 300 qtls. (ii) Retailers: 20 qtls. | Category of Cities: (Edible Oil Seeds including Groundnut in shell) (1) Corporation Area: (i) Wholesalers: 20000 qtls (ii) Retailers: 2000 qtls. (2) Other Areas: (i) Wholesalers: 8000 qtls. (ii) Retailers: 2000 qtls. | Not Reported | Stocks limit position received in respect of Rice, pulses, edible oilseeds, and edible oil vide ltr no. ECA-1009/CR551/CS-23 dated 16.02.2013. Withdrawn the stock limits on Pulses vide circular dated 23.04.2015. Revised vide order dated 19.10.2015. Concurrence of GOI has been conveyed on 29.10.2015. |
| Orissa | Wholesaler: 750 qtls. | Wholesaler: 750 qtls. | Wholesaler: 500 qtls. | Wholesaler - 1000 qtls. | Continuing Since 2010. Under revision. |
| Punjab | <u>All types of Pulses (Whether whole or split with or without hult)</u> (i) Dealers including wholesalers, distributing agents, selling agents of such persons: 10000 qtls. (ii) Retailers : 500 qtls. | <u>All type of Edible Oils including Hyderogenated Vegetable Oils.</u> (i) Dealers including wholesalers, distributing agents, selling agents of such persons: 1000 qtls. (ii) Retailers : 40 qtls | -NIL- | Not Reported | The State Govt. have fixed the stock limits in respect of rice, pulses and edible oils vide Notification dated 21.10.2009. Concurrence of GoI conveyed on 04.10.2011. |
| Rajasthan | <u>Pulses all types</u> Wholesaler- 2000 qtls. Retailer- 25 qtls. | No Limit since 26.2.2016 | No Limit since 26.2.2016 | Not Reported | Latest Stock Limit Position has been received vide letter dated 20.01.2016. |
| Tamil Nadu | (i)Wholesaler: (a)Municipal Corp.: 2500 qtls. (b) District HQ : 1250 qtls. (c)Other Areas: 1250 qtls. (ii) Retailer : (a)Municipal Corp.: 62.50qls. (All pulses taken together) (b) District HQ =50 qtls. (c) Other Areas: 50 qtls | All Edible Oils including hydrogenated vegetable oils. Category "A" City: (i) Wholesaler: 600 qtls. (ii) Retailers: 20 qtls. Category "B" City: (i)Wholesaler: 400 qtls. (ii) Retailers: 12 qtls. Category "C" City and Other Areas: (i) Wholesaler: 250 qtls. (ii) Retailers: 08 qtls. | All edible oilseeds taken together. For groundnut kernel or seeds 75% of the limits specified shall apply. Category "A" City: (i) Wholesaler:1500 qtls. (ii) Retailers: 100 qtls. Category "B" City: (i) Wholesaler: 1000 qtls. (ii) Retailers: 75 qtls. Category "C" City and Other Areas: (i) Wholesaler:500 qtls. (ii) Retailers: 50 qtls. | Not imposed. | Notified for Pulses on 14.06.2007 extended the validity upto 30.09.2016. Notified for Edible Oils & Edible Oilseeds on 09.06.2008 and extended the validity upto 30.09.2016. Latest Position received vide letter dated 30.03.2016. |

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| Telangana | <p>(a) Category "A" City Hyderabad</p> <p>(i) Grams/Dals other than Bengalgram/ Dal - Wholesaler-4000 Qtls, retailer-125 Qtls.</p> <p>(ii) Bengalgram/Dal-Wholesaler-1500 Qtls., Retailer-30 Qtls</p> <p>(b) Other Places:</p> <p>(i) Grams/Dals other than Bengalgram/ Dal - Wholesaler-2500 Qtls, retailer-100 Qtls.</p> <p>(ii) Bengalgram/Dal-Wholesaler- 1500 Qtls., Retailer- 20 Qtls</p> | <p>All edible oils including hydrogenated vegetable oils.</p> <p><u>1. Hyderabad & Secunderbad</u></p> <p><u>Whole-saler Retailer</u></p> <p>900 100 Qtl.</p> <p><u>2. Karimnagar & Warangal</u></p> <p>600 50 Qtls.</p> <p><u>3. Other areas</u></p> <p>375 30 Qtls.</p> | <p><u>Edible oil seeds including Groundnut in shell:</u></p> <p><u>1.Hyderabad & Secunderabad (with population of 10 lakh & more)</u></p> <p><u>Whole- saler Retailer</u></p> <p>2250 150 Qtl.</p> <p><u>2. Karimnagar & Warangal (with population of 3 lakhs and more but less than 10 lakhs</u></p> <p>1500 113 Qtls.</p> <p><u>3. Other areas not covered in (1) & (2) above (with a population of below 3 lakhs)</u></p> <p>1200 75 Qtls.</p> | <p>Category 'A' cities (above 10 Lakh Population)-</p> <p>Wholasaler- 75 Qtls..</p> <p>Retailars- 20 Qtls</p> <p>Category 'B' areas (other urban areas)-</p> <p>Wholasaler- 40 Qtls..</p> <p>Retailars- 10 Qtls</p> <p>c) Category 'C' areas (rural area)-</p> <p>Wholasaler- 30 Qtls..</p> <p>Retailars- 5 Qtls</p> | <p>Latest position on Pulses, Edible Oils & Edible Oilseeds is conveyed on 23.01.2016. Stock Position on Onion was conveyed on 21.08.2014. Position of Stock Limit of Onion is received vide letter dated 29.03.2016.</p> |
| Uttar Pradesh | <p>(Included all types of pulses)</p> <p>(a) Retailer- 50 qtls.</p> <p>(b) Wholesaler: 1500 qtls.</p> <p>(c) Commission agent- 1500 qtls.</p> <p>(d)Manufacturer: equal to the production capacity of 30 days</p> | | | No Stock Limit | State Govt. has decided not to impose Stock Limit on Onion & Potato and intimated vide letter no. 737/29-7-14/2014 dated 2.2.2015. Notification dated 9.11.2015. |
| Uttarakhand | No Stock Limit | No Stock Limit | No Stock Limit | No Stock Limit | State Govt. has conveyed vide letter dated 29.01.2016. |
| West Bengal | -NIL- | -NIL- | -NIL- | Wholesaler-500 qtls. Retailer- 20 Qtls. | Fixed stock limit on Onion and Potato vide Notification dated 25.07.2014. Stock limit on potato has been withdrawn vide notification no. 359-FS/O/Sectt/Food/14R-03/2014 dated 12.02.2015. Proposed to re-fix the stock limit on Onion vide letter dated 01.07.2015. Concurrence of Central govt. has been issued on 22.07.2015. |

ACTION TAKEN UNDER THE ESSENTIAL COMMODITIES ACT, 1955 DURING 2015
(Relating to offences under EC Act- for other than violation of stock control orders/ for violation of stock control orders)

Updated as on 21.04.2016

| Sl. No. | STATES/UTs | No. of Raids Conducted | No. of Persons | | | Value of goods Confiscated (Rs. In Lakhs) |
|---------|----------------------|------------------------|----------------|------------|-----------|---|
| | | | Arrested | Prosecuted | Convicted | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | ANDHRA PRADESH | 1300 | 0 | 23 | 23 | 1056.51 |
| 2 | ARUNACHAL PRADESH | 3 | 1 | - | - | 0.01 |
| 3 | ASSAM | NR | NR | NR | NR | NR |
| 4 | BIHAR | 299 | NIL | NIL | NIL | NR |
| 5 | CHHATTISGARH | 673 | 0 | 0 | 0 | 42.28 |
| 6 | DELHI | 24 | 2 | NIL | NIL | NIL |
| 7 | GOA | 96 | NIL | NIL | NIL | NIL |
| 8 | GUJARAT | 9098 | 25 | 16 | - | 112.31 |
| 9 | HARYANA | 3229 | 123 | 138 | - | 120.38 |
| 10 | HIMACHAL PRADESH | 39314 | - | - | - | 31.69 |
| 11 | JAMMU & KASHMIR | NR | NR | NR | NR | NR |
| 12 | JHARKHAND | 140 | NR | NR | NR | NR |
| 13 | KARNATAKA | 4529 | 199 | 0 | 6 | 16.71 |
| 14 | KERALA | 8465 | 26 | 12 | 1 | 64.00 |
| 15 | MADHYA PRADESH | 38648 | - | 111 | 6 | 92.46 |
| 16 | MAHARASHTRA | 6302 | 777 | 277 | 2 | 4669.66 |
| 17 | MANIPUR | NIL | NIL | NIL | NIL | NIL |
| 18 | MEGHALAYA | 41 | NIL | NIL | NIL | NIL |
| 19 | MIZORAM | 141 | - | - | - | - |
| 20 | NAGALAND | NIL | NIL | NIL | NIL | NIL |
| 21 | ODISHA | 2291 | NIL | NIL | NIL | 0.02 |
| 22 | PUNJAB | 10443 | - | - | - | - |
| 23 | RAJASTHAN | 840 | NR | NR | NR | NIL |
| 24 | SIKKIM | 71 | - | - | - | NIL |
| 25 | TAMILNADU | 29 | 41 | 41 | 0 | 0.09 |
| 26 | TELANGANA | 4601 | 349 | 2 | 0 | 609.47 |
| 27 | TRIPURA | 199 | NR | 1 | NR | 57.13 |
| 28 | UTTARAKHAND | 5 | 9 | 9 | 1 | 2.5 |
| 29 | UTTAR PRADESH | 2045 | 107 | 121 | 17 | 252.71 |
| 30 | WEST BENGAL | 780 | 174 | 52 | - | 96.15 |
| 31 | A & N ISLANDS | 86 | NIL | NIL | NIL | NIL |
| 32 | CHANDIGARH | 2 | 1 | 17 | 3 | - |
| 33 | DADRA & NAGAR HAVELI | NIL | NIL | NIL | NIL | NIL |
| 34 | DAMAN & DIU | NR | NR | NR | NR | NIL |
| 35 | LAKSHADWEEP | 3 | NIL | NIL | NIL | NIL |
| 36 | PUDUCHERRY | 741 | 1 | 2 | - | 0.63 |
| | TOTAL | 134438 | 1835 | 822 | 59 | 7224.71 |

ACTION TAKEN UNDER THE ESSENTIAL COMMODITIES ACT, 1955 DURING 2016

(Relating to offences under EC Act- for other than violation of stock control orders/ for violation of stock control orders)

Updated as on 21.04.2016

| Sl. No. | STATES/UTs | No. of Raids Conducted | No. of Persons | | | Value of goods Confiscated (Rs. In Lakhs) | Detentions Ordered | Reported upto |
|---------|-------------------|------------------------|----------------|------------|-----------|---|--------------------|---------------|
| | | | Arrested | Prosecuted | Convicted | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| 1. | ARUNACHAL PRADESH | Nil | Nil | Nil | Nil | Nil | | January |
| 2. | DELHI | 1 | - | - | - | - | | January |
| 3. | GOA | 8 | Nil | Nil | Nil | Nil | | March |
| 4. | GUJARAT | 1641 | 0 | 1 | - | 21.29 | 4 | February |
| 5. | HARYANA | 17 | - | - | - | - | | * |
| 6. | HIMACHAL PRADESH | 3912 | - | - | - | 5.03 | | February |
| 7. | KERALA | 10 | 4 | 1 | 0 | 0.10 | | January |
| 8. | MAHARASHTRA | 75 | 93 | 45 | 0 | 26.95 | | February |
| 8. | MANIPUR | Nil | Nil | Nil | Nil | Nil | | January |
| 9. | MIZORAM | 3 | - | - | - | - | | January |
| 10. | NAGALAND | Nil | Nil | Nil | Nil | Nil | | January |
| 11. | RAJASTHAN | 35 | Nil | Nil | Nil | Nil | | * |
| 12. | SIKKIM | 30 | - | - | - | - | | February |
| 13. | TELANGANA | 479 | 67 | 5 | 5 | 25.52 | 7 | February |
| 14. | UTTARAKHAND | 590 | - | - | - | - | | January |
| 15. | UTTAR PRADESH | 10794 | 11 | 8 | 0 | 0 | | February |
| 16. | WEST BENGAL | 113 | 23 | 11 | NIL | 9043.96 | | February |
| 17. | A & N ISLANDS | 18 | - | - | - | - | | February |
| 18. | CHANDIGARH | Nil | Nil | Nil | Nil | Nil | | February |
| 19. | D & N HAVELI | Nil | Nil | Nil | Nil | Nil | | February |
| 20. | PUDUCHERRY | 150 | - | - | - | 0.08 | | February |
| 21. | TAMILNADU | NR | NR | NR | NR | NR | 45 | - |
| | TOTAL | 17876 | 198 | 71 | 5 | 9122.93 | 56 | |
